

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION No. 84 OF 2021 (SZ)**

IN THE MATTER OF:

Alluri Raju,
Telangana & Ors

....

Applicant(s)

Versus

M/s. Legend Estates Private Ltd.,
Hyderabad & Ors.

....

Respondent(s)

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Place: Hyderabad

Date: 18-12-2021.

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Action Taken Report w.r.t. Hon'ble NGT order dt.29.11.2021 in Original Application No. 84 of 2021 & in the National Green Tribunal, Southern Zone, Chennai filed by Sri Alluri Raju R/o. Kokapet, Hyderabad against M/s. Legend Estates Private Limited, Hyderabad.

After hearing the grievance of the applicant in the OA No.84 of 2021(SZ), the Hon'ble NGT vide order dt.22.03.2021 has constituted Joint Committee consist of Member Scientist C, IRO, MoEF&CC, Hyderabad, Member & Nodal Agency, JCEE, TSPCB/Secretary, State Expert Appraisal Committee (SEAC) & Member, SEE(FAC), TSPCB, Hyderabad and directed the committee to inspect and submit factual as well as action taken report if there is any violation found. The Joint Committee has submitted the inspection report^{on} 19.07.2021 to the Hon'ble NGT.

The Hon'ble NGT vide order dt.29.11.2021 has directed the SEIAA to file Independent reply statement and action taken report, if there is any violation as per the Joint Committee report. (Copy of Joint Committee report is annexed).

In this regard, the following is submitted:

M/s. Legend Chimes, Phase-II, by Legend Estates Pvt. Ltd., at Sy.No. 211, 211/A, AA, E, EE, U, UU, RUU, 212/A, E, EE, U, UU RU, 213/A, AA, E, EE, U, UU, RU, 186/A to EE, 190/A to EE, 189/A to EE, 191/A to EE, 192/A to EE, 199, 199/A & AA, 200,201, 202,204, 204/A & AA, 205/A & AA, 206, 206P, 206/A, AA, E, EE, U, UU, 208, 208/A, 209, 210, 186/U, 187/U 190/U, 191/U, 192/U, Kokapet (V), Rajendranagar (M), Rangareddy District has obtained Environmental Clearance vide order dt. 25.10.2013 for construction of Residential Villas to accommodate 264 units consists of 5 Types viz., Type-A(G+2) with 28 units; Type-B (G+2) with 18 units; Type-C (G+2) with 80 Units; Type-D (G+2) with 63 Units; Type-E (G+2) with 21 Units and LIG & EWS (G+2) with 54 Units. The EC issued on 25.10.2013 was valid for a period of five years upto 24.10.2018 and later as per OM dt.12.04.2016 issued by MoEF&CC, GoI., the validity period was considered as seven years upto 24.10.2020. As per the EC order, the proponent has to install STP of capacity 170 KLD within the premises to treat the waste water generated from the project. The treated waste w^{at}er shall be used for flushing the toilets, HVAC purpose and development of greenery. The excess treated waste water shall be discharged into the public sewer line.

In compliance to Hon'ble NGT order, the Joint Committee report is forwarded to the Special Chief Secretary, Environment, Forest, Science & Technology (EFS&T) Govt. of Telangana with a request to take necessary action against M/s. Legend Chimes, Phase-II by M/s. Legend Estates Kokapet (V), Rajendranagar (M), Rangareddy District for violation^{of} EC conditions reported in the Joint Committee report under the provisions of the Environment (Protection) Act, 1986 (Annexure-I)


Member Secretary,
SEIAA, Telangana
4.12.21.
7/2



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State Level Environment Impact Assessment Authority (SEIAA)

**Telangana State
Government of India**

**Ministry of Environment Forests & Climate Change
A-3, Industrial Estate, Sanathnagar, Hyderabad-500 018.**

Lr.No. 4/EC/SEIAA/General/2015-

Dt: 12.12.2021.

To
The Special Chief Secretary to Government,
EFS&T Department,
Government of Telangana,
Secretariat, Hyderabad.

Annexure-I

Sir,

Sub: SEIAA, Telangana - "Legend Chimes Phase-2" by M/s. Legend Estates Private Limited, Sy.No. 211, 211/A, AA, E, EE, U, UU, RUU, 212/A, E, EE, U, UU RU, 213/A, AA, E, EE, U, UU, RU, 186/A to EE, 190/A to EE, 189/A to EE, 191/A to EE, 192/A to EE, 199, 199/A & AA, 200,201, 202,204, 204/A & AA, 205/A & AA, 206, 206P, 206/A, AA, E, EE, U, UU, 208, 208/A, 209, 210, 186/U, 187/U 190/U, 191/U, 192/U, Kokapet (V), Rajendranagar (M), Rangareddy District - Violation of provisions laid under the Environment (Protection) Act, 1986 - Initiation of Action requested - Reg.

Ref:

1. EC order No.SEIAA/AP/RRD-372/2013, dt.25.10.2013.
2. Inspection report dt.19.07.2021 of Joint Committee constituted by Hon'ble NGT, Chennai.
3. Hon'ble NGT, Chennai order dt.29.11.2021 in OA.No.84 of 2021(SZ) & IA No.64 of 2021 (SZ).

* * *

The State level Environment Impact Assessment Authority (SEIAA), Telangana has issued Environmental Clearance to "Legend Chimes Phase-2" by M/s. Legend Estates Private Limited., on 25.10.2013 for proposed construction of Residential Villas to accommodate 264 units consists of 5 Types viz., Type-A (G+2) with 28 units; Type-B (G+2) with 18 units; Type-C (G+2) with 80 Units; Type-D (G+2) with 63 Units; Type-E (G+2) with 21 Units and LIG & EWS (G+2) with 54 Units. As per the EC order, the proponent has to install Sewage Treatment Plant (STP) of capacity-170 KLD within the premises to treat the waste water generated from the project. The excess treated waste water shall be discharged into the public sewer line.

It is to submit that an Original Application No. 84 of 2021 was filed before Hon'ble NGT Southern Zone, Chennai by Sri Alluri Raju, R/o. Kokapet, Hyderabad stating that M/s. Legend Estates Private Limited, has committed violation of EC order conditions ~~by~~ ~~for~~ modifying the location for establishing Sewage Treatment Plant (STP) in the project and causing additional noise pollution & nuisance to the people residing around the proposed STP. The Hon'ble NGT vide order dt.22.03.2021 has constituted Joint Committee consisting of Member Scientist 'C', Integrated Regional Office, MoEF&CC, Hyderabad, Member & Nodal Agency, JCEE, TSPCB/Secretary, State Expert Appraisal Committee (SEAC) & Member, SEE(FAC), TSPCB, Hyderabad and directed the committee to inspect and submit factual as well as action taken report if there is any violation found. The Joint Committee has submitted the inspection report dt.19.07.2021 to the Hon'ble NGT.

In the Joint Committee inspection report dt.19.07.2021, the following violations were reported w.r.t. the conditions stipulated in the EC order dt.25.10.2013:

1. The project proponent has not obtained renewal/ extension of Environmental Clearance which was expired on 24.10.2020.

2. The project proponent has not obtained Consent for Establishment & Consent for Operation from Telangana State Pollution Control Board.
3. The project proponent not submitted Half yearly compliance reports to the SEIAA & Regional Office, MoEF&CC, GoI.
4. The project proponent has allowed Tenants for occupying the Villas without completion of STP for treatment of sewage generation.

The Hon'ble NGT vide order dt.29.11.2021 in OA.No.84 of 2021 (SZ) directed the TSPCB and the SEIAA to file Independent reply statement and action taken report, if there is any violation as per the Joint Committee report.

In the light of foregoing, it is requested to kindly initiate action against M/s. Legend Chimes, Phase-II by M/s. Legend Estates Kokapet (V), Rajendranagar (M), Rangareddy District for the violations committed by the project by invoking powers under Section - 19 of the Environment (Protection) Act, 1986 for taking necessary legal action under Section 15 of the E (P) Act. Further, it is requested to inform the details of the action taken to this office for further submission to the Hon'ble NGT.


MEMBER SECRETARY
SEIAA, Telangana
18.12.21
2/7

Encl:

- Copies of EC Order dt.25.10.2013;
- Joint Committee Report dt.19.07.2021;
- Hon'ble NGT order dt.22.03.2021 & 29.11.2021.

Copy to:

1. The Secretary, MoE&F, GOI, New Delhi for information.
2. The IRO, MoEF&CC, GoI, Aranya Bhavan, Hyderabad for necessary action.
3. The Member Secretary, Telangana State Pollution Control Board, Hyderabad, for information & necessary action.